

FIR No. 123/2020
PS : Hauz Qazi
U/S : 498A/406/34 IPC
Suryakant Sharma Vs. State (Bail App No. 705/20)
Sunil Sarswat Vs. State (Bail App No. 704/20)
Shakti Sharma Vs. State (Bail App No. 703/20)
Vijeta Sarswat Vs. State (Bail App No. 700/20)

18.08.2020

At 11:05 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ankur Gupta, Ld. Counsel for the applicant/ accused.
Complainant in person alongwith Ld. Counsel Sh. Manoj Sharma.
IO ASI Narendra Baisla, (No. D-5012/C, PS Hauz Qazi) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

At this stage, IO submits that till now he has not sought permission to arrest the applicant/ accused from the DCP concerned in the present matter and he further submits that the applicant/ accused may be directed to join the investigation.

Ld. Counsel for the applicant/ accused submits that the applicant/ accused is ready and willing to join the investigation.

At request, be put up for further proceedings on **07.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.08.2020 (K)

**Bail Appl. No. 889/2020
FIR No. 213/18
PS : Lahori Gate
U/S : 395/412/120B/34 IPC
State Vs. Raju Ram Nahra**

**18.08.2020
At 11:10 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Raju Ram Nahra for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Daviender Hora, Ld. Counsel for the applicant/ accused.
IO SI Sandeep, PS Lahori Gate is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO submits that the charge-sheet is pending trial in the court of Ms. Deepali Sharma, Ld. ASJ-01(POCSO)(Central), THC, Delhi.

In these circumstances, let the present bail application be placed before the concerned court of Ms. Deepali Sharma, Ld. ASJ-01(POCSO) (Central), THC, Delhi for consideration on **19.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.08.2020 (K)**

Bail Appl. No. 895/2020
FIR No. 265/2020
PS : Sarai Rohilla
U/S : 326/341/34 IPC
State Vs. Mohd. Jahid

18.08.2020
At 11:25 PM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Mohd. Jahid for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Ld. Counsel for the applicant/ accused.
SI Pushendra Saroha , (No. D-5003, PS Sarai Rohilla) on behalf of IO is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Report filed on behalf of IO. IO is stated to be on leave today.

At request, be put up on **19.08.2020**. IO shall remain present through Video Conferencing on next date of hearing.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.08.2020 (K)

**Bail Appl. No. 890/2020
FIR No. CD-KB-000 373/2020
PS : Karol Bagh
U/S : 379/411 IPC
State Vs. Kanwaljeet Singh**

**18.08.2020
At 11:15 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Kanwaljeet Singh for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. P.K. Garg, Ld. Counsel for the applicant/ accused.
IO HC Vipin Kumar (No. 281/C PS Karol Bagh) is present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the recovery has already been effected. It has been further submitted that there is no previous conviction of the applicant accused. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 29.07.2020. It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody further. A prayer has been made for grant of bail to the applicant/ accused Kanwaljeet Singh.

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FIR No. CD-KB-000 373/2020
State Vs. Kanwaljeet Singh

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This Court has considered the rival submissions. Recovery has already been effected upon the applicant/ accused. The applicant/ accused is in judicial custody since 29.07.2020. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Kanwaljeet Singh** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly. A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

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**FIR No. CD-KB-000 373/2020
State Vs. Kanwaljeet Singh**

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.08.2020 (K)**

**Bail Appl. No. 891 /2020
FIR No. 359/2020
PS : Karol Bagh
U/S : 354/354(B)/506/509 IPC
State Vs. Manoj**

18.08.2020

At 11:55 AM

Fresh application U/s 438 CrPC has been moved on behalf of the applicant/ accused Manoj for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Sundheshwar Lal, Ld. Counsel for the applicant/ accused.
IO SI Baljinder Singh, (No. D-2708, PS Karol Bagh) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent by the IO has been perused. Submissions heard.

Be put up at 12:30 pm for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

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FIR No. 359/2020
PS : Karol Bagh
U/S : 354/354(B)/506/509 IPC
State Vs. Manoj

18.08.2020
At 12:30 PM

ORDER ON THE APPLICATION U/s 438 CrPC MOVED ON BEHALF OF THE APPLICANT/ ACCUSED MANOJ FOR GRANT OF ANTICIPATORY BAIL

Present : None.

Matter is fixed for orders.

Brief facts, as per the present FIR, are that the prosecutrix went to the shop/property belonging to her father at the relevant date, time and place. The accused, who is her uncle (Chacha), used abusive language against the prosecutrix, threatened her, tore her T-Shirt and placed his hand on her breasts. Thereafter, the applicant/ accused fled from the spot. Complainant then got the present FIR registered. IO has reported that the applicant/ accused has not joined investigation till date and has hidden himself somewhere.

Ld. Counsel for the applicant/ accused submits that the FIR is delayed. Ld. Counsel submits that the incident allegedly occurred on 07.08.2020 whereas the present FIR was registered on 09.08.2020. Ld. Counsel argues that there is an unexplained delay of more than 48 hours in registration of present FIR and which factor depicts falsity in allegations. Ld. Counsel further submits that the applicant/ accused and the prosecutrix are very close relatives, the applicant/ accused being the real Chacha of the prosecutrix. Ld. Counsel further submits that the prosecutrix has got the present FIR

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**FIR No. 359/2020
State Vs. Manoj**

registered at the instance of her father, with whom the applicant/ accused is having a property dispute. Ld. Counsel further submits that the applicant/ accused is 45 years old, is raising 02 minor kids, is a permanent resident of Delhi and as such, there are no chances of him absconding from the process of law. Ld. Counsel prays for grant of anticipatory bail.

On the other hand, Ld. APP for the state opposes the prayer for grant of bail. Ld. Counsel for the prosecutrix has also opposed the prayer while stating that notwithstanding the property dispute pending between the applicant/ accused and the father of the prosecutrix, the allegations leveled in the present FIR are true and actual record of the events. Ld. Counsel submits that the prosecutrix made a PCR call on the very same day of incident i.e. 07.08.2020 and also submitted a complaint in writing with PS concerned. Ld. Counsel prays for rejection of the present application.

This Court has considered the rival submissions. The investigation is at a preliminary stage. The allegations against the applicant/ accused are grave and serious in nature. In the facts and circumstances, this Court is not inclined to grant anticipatory bail to the applicant/ accused **Manoj**. The present application stands dismissed.

Before parting with this file, it would be appropriate to seek an explanation from the SHO concerned as to the circumstances surrounding the registration of present FIR. The SHO concerned shall file the same before this

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**FIR No. 359/2020
State Vs. Manoj**

Court on **20.08.2020**. A copy of this order be sent to the SHO concerned for necessary compliance.

A copy of this order be uploaded on the official website of Delhi District Courts.

A separate file be registered by the Ahlmad of this court. This file be consigned as per rules.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.08.2020 (K)**